

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1897
ANSWERED ON:04.08.2003
LAND ALLOCATION TO FLYING CLUBS
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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details and the purpose of allotting land/hanger by Airports Authority of India (AAI) to various flying clubs for Re 1/- per annum;
- (b) the details of revenue collected by each of the flying clubs during the last three years by means other than pilot training;
- (c) whether the flying clubs are not paying the landing and RNFC charges;
- (d) if so, the reasons therefor;
- (e) whether the AAI is not allotting land/hanger on lease at Re 1/- per annum to new upcoming flying clubs; and
- (f) if so, the reasons therefor?

Answer

MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI RAJIV PRATAP RUDY)

- (a): Airports Authority of India (AAI), after its formation, has not allotted any land to flying clubs @ Re 1/- for construction of hangar.
- (b), (c) & (d): Information is being collected and will be laid on the Table of the House.
- (e) AAI allots land to private flying clubs at market rate of licence fee for construction of hangar.
- (f): As per Airports Authority of India Act, 1994, AAI has to work on commercial principles.